IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-411(PB)/2017

IN THE MATTER OF:

Narendra Kumar

Vs.

M/s. Aadinath Probuild (India) Pvt. Ltd.

... Applicant/Petitioner

Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant

Ms. Ritika Shaw, Mr. S.R. Arora and Mr.

Mithlesh K. Singh, Advocates

.

For the Respondent

Mr. M.K. Pandey, Advocate

ORDER

Learned counsel for the respondent states that a copy of the rejoinder. has not been furnished to him. Let the copy of the rejoinder be furnished to learned counsel for the respondent during the course of the day.

List for further consideration on 16.01.2018.

(CHIEF JUSTICE M.M.KUMAR)

(DEEPA KRISHAN) MEMBER(TECHNICAL)

18.12.2017 VINEET